

381/mt/2

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

CONTEMPT PETITION NO. 26/95

No. CAT/BOM/JUDL/1895 & 1896

IN
ORIGINAL APPLICATION NO. 506/94

Shri B. C. Pathan, Bhusaval
v/s

.. Applicant

Union of India & Ors.

.. Respondent.

From :

The Deputy Registrar,
Central Administrative Tribunal,
Golestan Bldg., No.633rd & 4th floor,
Prescot Road, Fort,
Bombay - 400 001.

To :

1. Shri B. K. Sarmah
The General Manager,
Ordnance Factory,
Bhusaval.

CFK
For D.V. Gangal
15/3/95

2. Shri R. Ravishankar,
Dy. G.M. (A),
Ordnance Factory, Bhusaval.

TAKE notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed by this Hon'ble Tribunal on 10.3.95, and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said Petition was placed Before the Tribunal, the Tribunal has passed an Order that before taking Contempt Proceeding notice be issued to you to show cause as to why such Contempt Proceeding should not be taken for not complying with the order of the Tribunal.

Take notice that you should appear before the Tribunal in person or through your advocate on 23rd March 1995 for order to CP No. 26195.

A copy of Tribunal's Order dated 10/3/95 is enclosed for compliance.

Dated this 15th Day of March 1995.



SECTION OFFICER.

OIC

geli

18/3

Encl: Copy of Tribunal Order dtd. 10/3/95
& CP No. 26195.